

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 258 OF 2001

New Delhi, this the 5th day of February of 2001.

HON'BLE SHRI KULDIP SINGH, MEMBER (JUDICIAL)

Shri Anil Vats S/o
Shri Ram Kanwar Sharma,
R/o Azadpur Delhi,
C/o Sh. Sant Lal, C-21(B) *Wazir Khan Nager*
New Delhi.

..... applicant.

(By Shri Sant Lal,
Counsel for the applicant)

Versus

1. The Union of India,
through the Secretary,
Ministry of
Communications, Deptt.
of Posts, Dak Bhawan,
New Delhi-110001.

2. The Director Postal
Services(R), Delhi
Circle, Meghdoot
Bhawan, New
Delhi-110001.

(None for the respondents.)

..... Respondents.

ORDER (ORAL)

By Hon'ble Shri Kuldip Singh, Member (J)

Applicant in this OA has prayed that the appeal filed by him has not been disposed of as yet, the same be disposed of by passing a detailed and speaking order.

2. The facts are that the applicant was punished vide Memo No. B-24/19-01/AV/2000 dated 27th June 2000 issued by the office of the Senior Superintendent, Air Mail Sorting Division, New Delhi removing him from service. Against this order, he filed an appeal dated 20 July 2000 which is still not decided by the Department. Learned counsel for the applicant states that the respondents be directed to dispose of the appeal of the applicant. As the prayer is only for disposal of the appeal, therefore,

JK

(2)

the OA is disposed of with a direction to the respondents to dispose of the appeal of the applicant within three weeks from the date of receipt of a copy of this order. If after the disposal of the same, he has any other grievance, he will be at liberty to file a fresh OA in accordance with law, if so advised.


(KULDIP SINGH)
MEMBER (JUDICIAL)

/mahesh/